

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 17 OF 2016 &
IA NO. 35 OF 2016 & IA NO. 838 OF 2017

Dated: 7th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Ltd.

.... Appellant(s)

Vs.

M/s Duggar Fiber Pvt. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Mahip Singh
Mr. Anurag Bansal (Rep.)

Counsel for the Respondent(s) : Mr. M.K. Pandey
Mr. Ankit Kumar
Mr. Sanghmitra Nanda for R-1

Mr. Manu Seshadri
Ms. Samarth Chowdhury for R-2

ORDER

Learned counsel of all the parties are permitted to submit their respective written arguments within two weeks, i.e. on or before 25.03.2019 after serving copy on the other side.

List the matter for further arguments on **25.03.2019.**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/kt